

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chandralok Building, 36, Janpath, New Delhi -110 001
☎: 011-23353503/ 23753918

No.

Date: 13th May, 2022

Public Notice

Subject: Staff Paper on the “Methodology for Computing ‘Deterrent Charges’ for maintaining lower coal stock by coal based thermal generating stations”.

During the recent months, coal stock at many coal based thermal generating stations were reported as lower than the coal stocking norms specified by the Central Electricity Authority (CEA). Such low coal stock led to lower declared availability by the generating stations, which in turn forced States to purchase power from alternate sources at higher rates. In order to ensure that sufficient coal stocks are maintained at thermal power generating stations at all the time, the CEA has revised the coal stocking norms for coal based thermal power generation stations.

2. The Ministry of Power vide letter dated 22. 2.2022 has issued a direction to this Commission under Section 107 of the Electricity Act, 2003 to make suitable amendment in the relevant Regulations to provide for disincentives for maintaining lower cost stock by the thermal generating stations. by imposition of deterrent charges for short fall in coal stock.

3. In this context, the Staff Paper, to provide disincentive for maintaining lower cost stock by the thermal generating stations, proposes a methodology for computing the ‘Deterrent Charges’ for maintaining lower stock of coal.

4. The Staff Paper on the “**Methodology for Computing ‘Deterrent Charges’ for maintaining lower coal stock by coal based thermal generating stations**” is hosted on Commission’s website (www.cercind.gov.in).

5. Stakeholders are requested to submit their comments and suggestions on the Staff Paper through post or email to secy@cercind.gov.in latest by 27.05.2022.

Encl: As Above

Yours faithfully,

Sd/
(Harpreet Singh Pruthi)
Secretary, CERC

Note: The registered users shall also upload comments/ suggestions through the SAUDAMINI Portal after login and clicking e-Regulation link on the e-filing Home Page. For more details or technical queries, e-Court Helpdesk at 011- 23353503 extension 260 or 7042604928 may be contacted.